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OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE
WEST DISTRICT, TIS HAZARI COURTS, DELHI

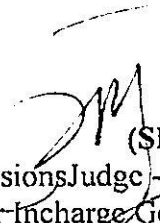
No. 40086-40171
/Genl./Circulation/West/THIC/2026

Dated, Delhi the 08/09/2026

Sub:- Regarding Circulation of Circular No. 195/Rules/DHC dated 02.09.2026 of Hon'ble High Court of Delhi regarding "Rules Committee for all Statutes and Jurisdiction not provided in any other Committee including Contempt of Courts Act, 1971" in terms of the guidelines issued by Hon'ble Supreme Court of India vide Judgment dated 29.05.2026 passed in Writ Petition (Criminal) No. 169/2025 titled as "Pila Pahan @ Peela Pahan & Ors. Vs. State of Jharkhand & Anr" with W.P. (Crl.) No. 252/2025 and W.P.(C) Nos. 489, 482, 492, 519, 506, 508 of 2025.

Forwarded copy of Circular No. 195/Rules/DHC dated 02.09.2026 received, on the subject cited above, from the Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi for information and compliance/necessary action to:-

1. All the Ld. Judicial Officers including Family Courts, West District, Tis Hazari Courts, Delhi.
2. The Ld. Chairman, Website Committee, Tis Hazari Courts, Delhi with the request to direct the concerned dealing Officer/Official to upload the same on Centralized Website of Delhi District Courts as well as on the Website of West District.
3. P.S. to the Ld. Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.
4. The Officer Incharge, R&I Branch, West District, Tis Hazari Courts, Delhi with the request to direct the concerned Officer/Official to upload the same on LAYERS.


(Shivaji Anand)
Additional Sessions Judge - 06 (POCSO)/
Officer Incharge General Branch,
West District, Tis Hazari Courts, Delhi

Enclosure:- As above.

HIGH COURT OF DELHI, NEW DELHI

No. 195/Rules/DHC

Dated: 02/9/2026

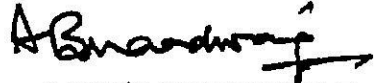
CIRCULAR

Pursuant to the recommendations of the "Rules Committee for all Statutes and Jurisdiction not provided in any other Committee including Contempt of Courts Act, 1971", Hon'ble Full court has resolved to issue the following directions, in terms of the guidelines issued by Hon'ble Supreme Court of India vide judgment dated 29.05.2026 passed in Writ Petition (Criminal) No. 169/2025 titled "Pila Pahan @ Peela Pahan & Ors. Vs. State of Jharkhand & Anr" with W.P.(Crl.) No. 252/2025 and W.P.(C) Nos. 489, 482, 492, 519, 506, 508 of 2025:-

1. Orders passed by High Court granting regular bail, suspending sentence or acquitting a convict in custody shall be communicated by the Registry to the concerned Trial Court and Jail Authorities on the date they are pronounced.
2. Upon receipt of such order, the concerned Trial Court and Jail Authorities shall ensure the release of the undertrial/ convict on the same day or, where not practicable, on the next day, unless the person is required to be taken into custody in connection with another case or there is a delay in compliance with the bail conditions, etc.
3. The concerned Trial Court shall submit a compliance report to the Bench of the High Court that passed the order through the Registry regarding implementation of the order.

These Directions shall come into force with immediate effect.

BY ORDER


(ARUN BHARDWAJ)
REGISTRAR GENERAL

Endst. No. 809- 818 /Rules/DHC/2026

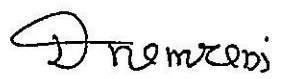
Dated: 02/9/2026

Copy forwarded for information to:-

1. The Principal District & Sessions Judges, All District Courts, Delhi.
2. The Principal District & Sessions Judge-cum-Special Judge, CBI (PC Act), Rouse Avenue District Court Complex, New Delhi
3. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi
4. The Principal Secretary (Law, Justice & LA), Govt. of N.C.T. of Delhi, Delhi Secretariat, I.P.Estate, New Delhi.
5. The Director General of Prisons, Prisons(HQ), Jail Road, Hari Nagar, New Delhi-110064.
6. Registrar-cum-Secretary to Hon'ble the Chief Justice.
7. All Registrars/OSDs/Joint Registrars (Judicial).
8. Joint Registrar-cum-P.A. to Registrar General, Delhi High Court.
9. Private Secretaries to Hon'ble Judges for kind perusal of His Lordships.
10. Guard File

02C (General) - for circulation
02C (Judicial) - for information

PD 45J (West)
07/09/2026


(DILEEP NAMRANI)
DEPUTY REGISTRAR (RULES)